

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 438/TT/2014

- Subject** : Approval of transmission tariff of the ISTS namely, Jhajjar-Mundka 400 kV D/C transmission line, of Aravali Power Company Private Limited (APCPL), for the period from 1.4.2014 to 31.3.2019 under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of Hearing** : 20.9.2016
- Coram** : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner** : Aravali Power Company Private Limited (APCPL)
- Respondents** : Haryana Power Purchase Centre (HPPC) and 3 others
- Parties present** : Shri Venkatesh Pratyesh Singh, APCPL
Shri Pratyesh Singh, APCPL
Shri P. Mediratta, APCPL
Shri Manish Garg, BYPL

Record of Proceedings

The representative of BYPL sought time file reply in the matter. Not objected to by the petitioner.

2. The Commission also directed the petitioner to submit the following information on affidavit, with an advance copy to the respondents, by 3.10.2016:-

- (a) Details of year-wise discharging of initial spares claimed in Form-13 and clarify, why these initial spares were neither claimed in the final tariff nor in true-up tariff for 2009-14 period, when COD of the asset is 1.3.2011;
- (b) Documentary proof of the rate of interest of PFC loan (11.03%) for period 2014-19 and repayment schedule of the same;
- (c) The capital cost as on 31.3.2014 is shown as ₹8311 lakh in Petition No.439/TT/2014, however, in Petition No.438/TT/2014 the opening capital cost for 2014-19 period is shown as ₹8580 lakh, submit the reasons for variation in the capital cost;



- (d) The reasons for claiming initial spares beyond cut-off period; and
 - (e) The details of add-cap claimed and the provisions of the Regulations under which the add-cap is claimed.
3. The Commission directed BYPL and other respondents to file their reply in two weeks and the petitioner to file rejoinder, if any, in one week thereafter. The Commission further directed the parties to comply with the specified timeline observed that no extension of time will be granted.
4. The Commission further directed to list the petition on 25.10.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

